

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 8522 OF 2016
(Arising out of SLP(Civil)No.22060 of 2015)

DELHI DEVELOPMENT AUTHORITY ... APPELLANT(S)

VS.

AMIN KHAN AND ORS. ... RESPONDENT(S)

J U D G M E N T

KURIAN, J.

1. Leave granted.
2. The issue, in principle, is covered against the appellant by judgment in Civil Appeal No.8477 of 2016 arising out of Special Leave Petition(Civil)No.8467 of 2015.
3. This appeal is, accordingly, dismissed.
4. In the peculiar facts and circumstances of this case, the appellant is given a period of one year to exercise its liberty granted under Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for initiation of the acquisition proceedings afresh.

5. We make it clear that in case no fresh acquisition proceedings are initiated within the said period of one year from today by issuing a Notification under Section 11 of the Act, the appellant, if in possession, shall return the physical possession of the land to the original land owner.

6. Pending applications, if any, stand disposed of.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

New Delhi;
August 31, 2016.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22060/2015

(Arising out of impugned final judgment and order dated 17/11/2014 in WPC No. 6548/2014 passed by the High Court of Delhi at New Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

AMIN KHAN AND ORS.
(With office report)

Respondent(s)

Date : 31/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.
Mr. Vishnu B. Saharya, Adv.
Mr. Viresh B. Saharya, Adv.
For M/s Saharya & Co., Advs.

For Respondent(s) Mr. Kailash Vasudev, Sr. Adv.
Mr. Shailender Saini, Adv.
Ms. Gunwant Dara, Adv.
Mr. R.K. Mohanty, Adv.
Mr. R.K. Rathore, Adv.
Ms. Bhaswati Anukampa, Adv.
For Mr. D. S. Mahra, Adv.

Mr. Gagan Gupta, Adv.
Mr. Sumit Bansal, Adv.
Mr. Ateev Mathur, Adv.
Ms. Richa Oberoi, Adv.
Mr. A.P. Sehgal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is dismissed in terms of the
non-reportable judgment.

(Anita Malhotra)
Court Master

(Renu Diwan)
Assistant Registrar

(Signed Non-reportable judgment is placed on the file.)